

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 103
437/252/ND/2020**

IN THE MATTER OF:

M/s. Panm Trading Pvt. Ltd.

...APPELLANT

Vs.

ROC NCT Of Delhi

...RESPONDENT

Section

Under Section 252

**Order delivered on 07.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:Mr. Mohit Gulati, CS

For the ROC

:Ms. Sweety Khattar, AROC

For the Income Tax Department

:Ms. Zehra Khan, Advocate

ORDER

Heard the submissions made by the CS, Mohit Gulati, Authorized Representative on behalf of the appellant. AROC is present and submitted that no petition copy has been received by ROC. Jr. St. counsel for the Income Tax Department has appeared and submitted that they have received the petition copy and prayed for grant of two weeks' time for filing the reply. The Authorized Representative of the appellant is directed to serve again the copies of the petition to the ROC and ROC may be requested for filing early reply to avail the benefit of the scheme which is valid up to 31st December, 2020. The matter is now posted to 24th December, 2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Annu)